#### RAJYA SABHA

### Welfare schemes for widows, handicapped and orphan children

4602. SHRI MURLIDEORA: Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

- (a) the schemes formulated by Government for the welfare of widows, handicapped and orphan children;
- (b) the financial assistance being provided to States for the last three financial years on this account: and
  - (c) the machinery provided to carry out supervision of such cases?

THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (DR. SANJAY PASWAN): (a) A list of welfare schemes formulated by the Government for the welfare of widows, handicapped and orphan children is attached at Statement-I (See below)

- (b) A statement showing State-wise financial assistance released in the last three financial years to State Governments under welfare schemes of widows, handicapped and orphan children is attached at Statement-II (See below).
- (c) Government monitors periodically the progress of implementation of programmes implemented by State Governments and further releases are made only if progress reports are satisfactory.

#### Statement-I

List of Welfare schemes for Widows, Handicapped and Orphan Children

#### Scheme for Widows

1. Scheme for Women in difficult circumstances (SWADHAR)

### **Schemes for handicapped**

- 2. Scheme to Promote Voluntary Action for Persons with disabilities.
- 3. Schemes of Assistance to Disabled persons for purchase/fitting of Aids and Appliances
- 4. Employment of the Handicapped.

### Schemes for Orphan children

- 5. Prevention and control of Juvenile Social Maladjustment.
- 6. An Integrated Programme for street children.
- 7. Scheme of Assistance to Homes (Shishu greh) for children to pro mote in-country adoption.

## RAJYA SABHA

## Statement-II

Scheme-wise funds released to State Governments

# (i) Scheme for Women in difficult circumstances

(SWADHAR)

(Rs. in Lakh)

SI.	Name of the State	2002-03	Remarks
No.			
1	Rajasthan	3.99	Scheme became
2	Uttar Pradesh	82.87	functional in 2002-03 only

# $(ii) \ \textbf{Scheme of Emoployment of Handicapped}$

(Rs. in lakh)

SI. No.	Name of States/UTs	2000-2001	2001-2002	2002-2003
1.	Andhra Pradesh	8.17	0.00	0.00
2.	Gujarat	14.25	0.00	0.00
3.	Haryana	0.52	0.00	0.00
4.	Karnataka	0.00	1444	25.94
5.	Kerala	0.00	64.46	0.00
6.	Madhya Pradesh	0.00	0.00	0.00
7	Mizoram	0.00	15.21	0.00
8.	Orissa	0.00	0.00	0.00
9.	Punjab	6.46	6.27	0.00
10.	Rajasthan	39.26	10.41	26.1
11.	Tamil Nadu	0.00	0.00	77.6
12.	Uttar Pradesh	1763	29.05	14.1
13.	Chandigarh	4.56	5.72	4.35
14.	Delhi	0.00	6.03	0.00
15.	Pondicherry	8.71	1.97	0.00

[5 May, 2003] RAJYA SABHA

(iii) National programme for Rehabilitation of Persons with Disabilities

(Rs. in lakh

(Rs. in lakh) 2001-2002 SI. No. Name of States/UTs 2000-2001 Andhra Pradesh 136.40 108.20 1. 2. Arunachal Pradesh 198.35 156.05 3. 260.30 203.90 Assam 4. Bihar 322.25 251.75 5. Chhattisgarh 207.00 156.05 Gob 74.45 6. 60.35 7. Gujarat 198.35 156.05 8. 136.40 108.20 Haryana 9. Himachal Pradesh 136.40 108.20 10. Jammu & Kashmir 136.40 108.20 11. Jharkhand 210.85 156.05 12. Karnataka 198.35 156.05 13. Kerala 136.40 108.20 14. Madhya Pradesh 384.20 299.60 15. Maharashtra 198.35 156.05 16. Manipur 136.40 108.20 17. Meghalaya 136.40 108.20 18. Mizoram 74.45 60.35 19. Nagaland 108.20 136.40 20. Orissa 198.35 156.05 21. Punjab 136.40 108.20 22. Rajasthan 198.35 156.05 23. Sikkim 74.45 60.35 24. Tamil Nadu 198.35 156.05 25. Tripura 74.45 60.35 26. Uttar Pradesh 446.15 347.45 27. Uttaranchal 148.90 108.20

SI. No.	Name of States/UTs	2000-2001	2001-2002
28.	West Bengal	136.40	108.20
29.	Andaman & Nicobar	74.45	60.35
30.	Chandigarh	74.45	60.35
31.	Dadra & Nagar Haveli	74.45	60.35
32.	Daman & Diu	74.45	60.35
33.	Delhi	74.45	60.35
34.	Lakshadweep	74.45	60.35
35.	Pondicheny	74.45	60.35

# (iv) Prevention and Control of Juvenile Social Maladjustment

(Rs. in lakh)

SI. No.	States/UTs	2000-2001	2001-2002	2002-2003
1.	Andhra Pradesh	0.00	78.76	112.13
2.	Assam	0.00	0.00	0
3.	Bihar	0.00	30.08	30.31
4.	Chhattisgarh	0.00	0.00	23.56
5.	Goa	7.33	4.04	4.12
6.	Gujarat	35.98	47.50	47.59
7.	Haryana	25.06	3.09	2.47
8	Himachal Pradesh	24.58	0.00	3.99
9.	Jharkhand	0.00	0.00	23.84
10.	Karnataka	87.00	49.44	51.76
11.	Kerala	21.30	25.28	12.69
12.	Madhya Pradesh	159.27	113.58	110.81
13.	Maharashtra	251.16	710.77	509.15
14.	Manipur	5.35	0.00	0
15.	Meghalaya	5.62	5.89	7
16.	Mizoram	4.26	8.99	15.91
17.	Nagaland	6.67	3.22	4.56
18.	Orissa	0.00	0.00	0.42
19.	Punjab	24.06	13.37	23.04
20.	Rajasthan	8.00	12.17	9.17

### RAJYA SABHA

SI. No.	States/UTs	2000-2001	2001-2002	2002-2003
21.	Sikkim	1.70	1.70	2.03
21	Tamil Nadu	118.21	190.51	113.6
23.	Uttar Pradesh	184.45	64.95	189.11
24.	West Bengal	80.00	73.49	83.65
25.	Chandigarh	3.10	0.00	0
26.	Delhi	0.00	82.03	52.09

### Child marriage

4603. MS. PRAMILA BOHIDAR: Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state :

- (a) whether child marriage is still prevalent in the country;
- (b) whether girls between the age of 15-19 are forcibly married in the country; and
  - (c) if so, the details thereof, State-wise?

THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (DR. SANJAY PASWAN): (a) to (c) The Government does not maintain data on child marriages, as The Child Marriage Restraint Act, 1929 is being administered and implemented by the State Governments/Union territory Administrations. However, cases of child marriage in some States have come to the notice of the Government. The statistical data compiled by the National Crime Records Bureau on child marriages reported in various States of the country during 2001 is given in the statement.

Statement

Cases reported under Child Marriage Restraint Act during 2001

SI.	States/UTs	Incidence
1.	Andhra Pradesh	6
1	Bihar	2
3.	Gujarat	11
4.	Karnataka	3
5.	Kerala	3
6.	Madhya Pradesh	4